ORIGINAL IN HINDI

Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 3506 TO BE ANSWERED ON 10.08.2021

CONSUMER COURT IN UTTAR PRADESH

3506. SHRIMATI REKHA VERMA: **(OIH)**

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the details of the persons penalized by the consumer courts of Uttar Pradesh for violating norms during the last five years, year-wise;
- (b) the number of cases fixed with regard to the violation of consumer rights;
- (c) the number of consumer courts in Uttar Pradesh along with the details of cases disposed by them during the last five years; and
- (d) the reasons for the slow rate of disposal of such cases along with the details thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): No details regarding persons penalized by the Consumer Commissions is maintained by the Department. At present, 1 State Commission and 79 District Commissions are functioning in Uttar Pradesh. During the last 5 years (2016-2020), 93,532 cases have been filed in these Consumer Commissions and 55,602 cases have been adjudicated.
